

[Shri Pranab Mukherjee]

We are saying that in these institutions itself, with the cooperation of the developing countries, through long-drawn process, we can get benefit out of it. It is not a question of that words you use. It is a question of what you ultimately achieve.

DR. SUBRAMANIAM SWAMY: I am very business-like.

MR. DEPUTY-SPEAKER: The Minister is replying to you.

DR. SUBRAMANIAM SWAMY: He is agreeing.

MR. DEPUTY-SPEAKER: The Hon. Minister is not agreeing The question is:

"That the Bill be passed."

The motion was adopted.

17.04 hrs.

SURRENDER BY MEMBER TO CUSTODY

MR. DEPUTY-SPEAKER: Before we take up the next item, I have to make an announcement. I have to inform the House that the Speaker has received the following wireless message dated 11th October, 1982, from the Deputy Commissioner/Superintendent of Police, Jalpaiguri, West Bengal, today:—

"Shri Pius Tirkey, Member of Parliament, Lok Sabha, surrendered before L.D. Judicial Magistrate I Class, Alipurduara, Sub-Divisional Court, District Jalpaiguri, West Bengal, on 11-10-1982 being accused in C/W Cr. Case No. 1265/71, Cr. 84/71 and Cr. 1158/71 as warrants of arrest were pending against him in the above cases. He has been taken into custody by the LD Magistrate rejecting his prayer for bails."

17.56 hrs.

ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL—
Contd.

MR. DEPUTY-SPEAKER: The next item is Road Transport Corporation. I think almost all the Members have discussed because the time allotted was 2 hours. Therefore, already some of the Hon. Members have discussed this subject and spoken. Now the Hon. Minister will reply because the time is exhausted. I would ask the Hon. Minister to reply and complete this Bill before time. The Hon. Minister is ready.

Shri Shamanna is the only Member. All right. I will allow him from the opposition.

Afterwards the Hon. Member will reply.

SRHI T. R. SHAMANNA (Bangalore South): It will be difficult for me to support this Bill. The reason is that if you refer to the original Act of 1950 you will find "the objects of the Road Transport Bill were to provide the Corporation with efficient, adequate, economical and properly coordinated system of road transport services."

The following are the objects:—

(i) To run efficiently;

(ii) To provide adequate travel facilities and it should be economical; and

(iii) There should be a proper coordinated system of transport.

I am to state that none of these things have been observed till 40 years.

Another object of this Bill is to give fair wages to employees and facilities like provident fund, living house, recreation, etc. Here we find that the labourers have got their wea-